

LS INDUSTRIES LIMITED
REGD. OFFICE: VILLAGE BAIREEN P.O. MANJHOLI, TEHSIL-NALAGARH, SOLAN, HIMACHAL PRADESH-174101.
STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 31ST MARCH 2018.

PARTICULARS	3 months ended 31-Mar-18		3 months ended 31-Dec-17		3 months ended 31-Mar-17		12 months ended 31-Mar-18		12 months ended 31-Mar-17	
	Audited	Unaudited	Audited	Unaudited	Audited	Unaudited	Audited	Unaudited	Audited	Unaudited
Total Income from operations (net)	48.92	59.38	418.29	539.04	909.90					
Net Profit/(Loss) for the period (before Tax and Exceptional Items)	(118.82)	(135.25)	18.41	(487.44)	(435.52)					
Net Profit/(Loss) for the period before Tax (after Exceptional Items)	(118.82)	(135.25)	18.41	(487.44)	(435.52)					
Net Profit/Loss for the period after tax (after Exceptional Items)	(234.60)	(124.30)	26.14	(570.38)	(404.60)					
Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(234.60)	(124.30)	26.14	(570.38)	(404.60)					
Equity Share Capital	8,488.19	8,488.19	8,488.19	8,488.19	8,488.19					
Reserve excluding Revaluation Reserves as per Balance Sheet of previous year	-	-	-	(130.87)	(776.81)					
Earning Per Share (for continuing and discontinued operations) (of Rs. 10 each) (not annualised)										
a) Basic	(0.03)	(0.01)	0.00	0.07	(0.05)					
b) Diluted	(0.03)	(0.01)	0.00	0.07	(0.05)					

Notes:
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Bombay Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Bombay Stock Exchange (www.bseindia.com) and listed entity (www.lsindustries.com).
2. The above results were reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on 29th May, 2018.

For LS Industries Limited
Sd/-
Shiv Khan
(Director)
Date : May, 29, 2018
DIN : 07666927

PASUPATI SPINNING & WEAVING MILLS LIMITED
Regd. Office : Village Kapriwas (Dharuhera) Distt. Rewari, Haryana
Head Office : 127-128, Tribhuvan Complex, Ishwar Nagar, Mathura Road, New Delhi 110 065
STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 31ST MARCH 2018.

PARTICULARS	3 months ended 31-Mar-18		3 months ended 31-Dec-17		3 months ended 31-Mar-17		12 months ended 31-Mar-18		12 months ended 31-Mar-17	
	Audited	Unaudited	Audited	Unaudited	Audited	Unaudited	Audited	Unaudited	Audited	Unaudited
Total income from operations (net)	3,107	3,310	3,474	12,529	15,178					
Net Profit/(Loss) for the period (before Tax and Exceptional Items)	5	11	(6)	38	66					
Net Profit/(Loss) for the period before Tax (after Exceptional Items)	5	11	(6)	38	66					
Net Profit/Loss for the period after tax (after Exceptional Items)	39	7	35	61	83					
Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	43	8	35	67	85					
Equity Share Capital	934	934	934	934	934					
Reserve excluding Revaluation Reserves as per Balance Sheet of previous year	-	-	-	-	-					
Earning Per Share (for continuing and discontinued operations) (of Rs. 10 each) (not annualised)										
a) Basic	0.39	0.08	0.35	0.65	0.88					
b) Diluted	0.39	0.08	0.35	0.65	0.88					

Notes:
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Bombay Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Bombay Stock Exchange and listed entity.
2. This statement has been prepared in accordance with the Companies (Indian Accounting Standards) (Ind AS) Rules, 2015 prescribed under section 133 of the Companies Act, 2013 read with rules made thereunder and other recognised accounting practices and policies to the extent applicable. Beginning April 1, 2017, the Company has for the first time adopted Ind AS with transition date of April 1, 2016 and accordingly quarterly results for the period April to March 2017 have been restated.
3. Pursuant to Rehabilitation Scheme sanctioned by Board of Industrial & Financial Reconstruction (BIFR) vide its order dated 17.02.2012, the company has already despatched cheques to all the debentureholders towards full and final settlement of the dues of (a) 14% Secured Redeemable Partly Convertible Debentures and (b) 15% Secured Redeemable Partly Convertible Debentures. If any debentureholder has not received the cheque, he may contact - Ms. Abhinav Tyagi at the Head Office address mentioned above or write an email to abhinav.tyagi@pasupatitextiles.com.

For Pasupati Spinning & Weaving Mills Ltd.
Sd/-
Ramesh Kumar Jain
Chairman & Managing Director
Date : May 29, 2018

U. P. HOTELS LTD.
CIN: L55101DL1961PLC017307
Regd. Office: 1101, Surya Kiran, 19, Kasturba Gandhi Marg, New Delhi-110 001
Tel: 011-23722596-98, Fax: 011-23312990
Email: clarkssuryakiran@yahoo.co.in, Website: www.hotelclarks.com

EXTRACTS OF STATEMENT OF STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2017
(Rs. in Lakh except earning per share)

Sl. No.	PARTICULARS	Quarter ended	
		30.06.2017 (Un-audited)	30.06.2016 (Un-audited)
1	Total Income from Operations	1809.28	1596.27
2	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary Items)	(218.22)	(234.27)
3	Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary Items)	(218.22)	(234.27)
4	Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary Items)	(218.22)	(234.27)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax))	(204.67)	(224.61)
6	Equity Share Capital	540.00	540.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -		
	1. Basic	(4.04)	(4.16)
	2. Diluted:	(4.04)	(4.16)

Notes:
1. The above results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on 29th May, 2018. A limited review of the same has been carried out by the statutory auditors.
2. The above is an extract of the detailed format of Standalone financial results for the quarter ended 30th June, 2017 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Results are available on the website of the Stock Exchange at www.bseindia.com and on the website of the Company at www.hotelclarks.com.

FOR U. P. HOTELS LIMITED
Sd/-
APURV KUMAR RUPAK GUPTA
(Joint Managing Directors)
Date : 29.05.2018

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HI-POINT INVESTMENT AND FINANCE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Hi-Point Investment And Finance Private Limited
2. Date of incorporation of corporate debtor	18/09/1992
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi & Haryana. (ROC, Delhi)
4. Corporate identification number / limited liability identification number of corporate debtor	U67120DL1992PTC050355
5. Address of the registered office and principal office (if any) of corporate debtor	B-292, Chandra Kanta Complex, Shop No. 2 & 3 (Basement), Near Metro Pillar No. 161, New Ashok Nagar, New Delhi-110096
6. Insolvency commencement date in respect of corporate debtor	29th May, 2018
7. Estimated date of closure of insolvency resolution process	24th November, 2018 (Being 180 days from the insolvency commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	VIKRAM KUMAR IBB/PA-001/IP-P00082/2017-2018/10178.
9. Address and e-mail of the interim resolution professional, as registered with the board	502, Global Foyer Building, Sector -43, Golf Course Road, Gurugram- 122002 Email: vikramau@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at sl. no. 9.	Vikram Kumar J6A, Kailash Colony, New Delhi-110048 Email: ip.hipoint@gmail.com
11. Last date for submission of claims	12th June, 2018

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process against "Hi-Point Investment And Finance Private Limited" on 29th May, 2018. The creditors of Hi-Point Investment And Finance Private Limited are hereby called upon to submit a proof of their claims on or before 12th June, 2018 to the interim resolution professional at the address mentioned against item 10.
"The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means."
Submission of false or misleading proofs of claim shall attract penalties.

VIKRAM KUMAR
Interim Resolution Professional of
Date : 30th May, 2018
Place : New Delhi
Hi-Point Investment And Finance Private Limited
Registration No.: IBB/PA-001/IP-P00082/2017-2018/10178

UTTAR HARYANA BIJI VITRAN NIGAM LIMITED
Registered Office: C-16, Vidyut Sadan, Sector-6, Panchkula, Haryana
Office of CE/PD&C, UHBVN, Panchkula
Ph. No. 0172-2570431, 3019135 & Fax: 0172-2578469. E-mail: cgm@uuhbnv.com, Website: www.uuhbnv.org.in
CIN NO. U40109HR1999SGC034166

NOTICE INVITING TENDERS (Through e-Tendering)
E-tenders are invited in Two Parts (Part-I Technical Bid & Part-II Price Bid), from the Firms, by the Chief Engineer/PD & C, UHBVN, Panchkula as per following details:
33 KV EOI-208/P&D/2018

NIT No.	Brief Scope of Work	Earnest Money Deposit (In Rs.)	Tender Documents Fees (Non-refundable) (In Rs.)	E-Service (Non-refundable) (In Rs.)
EOI-208/P&D/2018	EMPANELMENT OF ELECTRICAL CONTRACTORS for One Year, FOR SUPPLY, INSTALLATION, TESTING & COMMISSIONING OF 33 KV LINES, 33/11 KV POWER TRANSFORMERS & ALL OTHER ALLIED Material required for augmentation/Erection of 33 KV line, augmentation/ Erection of 33 KV Sub Stations on turnkey basis under the JURISDICTION OF UHBVN.	0.50 Lacs	5,000/-	1,000/-

Sr. No.	Date of Starting of e-Tender for Submission of online Techno-Commercial Bid and Price Bid at https://haryanaeprocurement.gov.in of Nextenders India Pvt. Ltd.	Date of Closing of online e-Tender for Submission of Techno-Commercial Bid & Price Bid on web portal	Opening Date of Part-1 of proposal on web portal
1.	28.05.2018 (From 11.00 hrs.)	19.06.2018 (Upto 13.00 hrs.)	20.06.2018 (At 15.00 hrs.)

Details terms & conditions are available on the website i.e. www.uuhbnv.org.in.
Sd/- Superintending Engineer/P&D, UHBVN, Panchkula.
62624/HRY

Superhouse Limited
Registered Office : 150 Feet Road, Jajmau, Kanpur
CIN: L24231UP1980PLC004910 Website: www.superhouse.in Email Id: share@superhouse.in

"EXTRACT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER /YEAR ENDED 31st MARCH-2018"
(Rs. In Lacs)

S. No.	Particulars	Quarter ended 31.03.2018	Year ended 31.03.2018	Quarter ended 31.03.2017
		Audited	Audited	Audited
1	Total Income from operations	15452.41	57621.57	13175.84
2	Net Profit for the period (before tax, exceptional and/or extra-ordinary items)	846.34	1953.94	89.48
3	Net Profit for the period before tax (after exceptional and/or extra-ordinary items)	846.34	1953.94	89.48
4	Net Profit for the period after tax (after exceptional and/or extra-ordinary items)	619.87	1289.45	150.83
5	Total Comprehensive income for the period (comprising profit / loss for the period (after tax) and other comprehensive income (after tax))	586.84	1298.34	127.38
6	Paid-up Equity Share Capital	1141.98	1141.98	1141.98
8	Earning Per Share (of Rs. 10/- each) (Not Annualised)			
	Basic (Rs.)	5.32	11.78	1.16
	Diluted (Rs.)	5.32	11.78	1.16

Notes :-
1. The above is an extract of the detailed format of the Financial Results for the Quarter /Year ended 31st March, 2018 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the Quarter/Year ended 31st March, 2018 are available on the website of the company 'www.superhouse.in' and website of respective Stock exchanges at "www.bseindia.com" and "www.nseindia.com".
2. The Company adopted Indian Accounting Standard (Ind AS) Effective from 1st April, 2017 (Transition Date 1st April, 2016) and accordingly, the financial results for the quarter/Year ended 31st March, 2018 have been prepared in accordance with the recognition and measurement principles laid down in the Ind AS 34 "Interim Financial Reporting" prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules issued thereunder and other accounting principles generally accepted in India. The Ind AS Compliant figures for the quarter/Year ended 31st March, 2017 are not required for limited review or an audit in line with SEBI circular dated 5th July, 2016. However, the management has exercised necessary due diligence to ensure that such financial results provide as true and fair view.

For and on behalf of the Board
Sd/-
(Zafarul Amin)
Joint Managing Director
(DIN: 15533)

Place: Unnao
Date: 30.05.2018

ARCOTECH LIMITED
CIN: L34300HR1981PLC012151
Regd. Off.: 181, Sector-3, Industrial Growth Centre, Bawal, Distt. Rewari, Haryana 123501
Website: www.arcotech.in, email: contact@arcotech.in, Tel: 011-29523251
Extracts of Statement of Audited Financial Results (Standalone) for the Quarter and Year ended 31st March, 2018
(Rs. in lacs, except per share data)

Sl. No.	Particulars	Quarter ended 31.03.2018 (Audited)	Quarter ended 31.12.2017 (Unaudited)	Quarter ended 31.03.2017 (Audited)	Year ended 31.03.2018 (Audited)	Year ended 31.03.2017 (Audited)
		1.	Total income from operations (net)	21840.23	20851.48	28346.70
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and or Extraordinary Items)	(2673.86)	1064.70	269.54	432.39	4057.35
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(2673.86)	1064.70	269.54	432.39	4057.35
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(1543.52)	651.07	191.68	391.27	2731.25
5.	Total Comprehensive income for the period (Comprising Profit/(Loss) for the period (after tax) and other comprehensive income (after tax))	(1546.91)	652.18	191.95	391.24	2734.44
6.	Equity Share Capital	2100	2100.00	2100	2100	2100
7.	Earnings Per Share (of Rs. 2/- each) Basic (Rs.)	(1.47)	0.62	0.18	0.37	2.60
	Diluted (Rs.)	(1.47)	0.62	0.18	0.37	2.60

Notes:
1. The above Financial results were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on May 29th, 2018.
2. The above is an extract of the detailed format of Quarterly and Yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full formats of the Quarterly and Yearly Financial Results are available on the website of the Stock Exchanges at www.bseindia.com and at www.nseindia.com and also on the Company's website at www.arcotech.in
3. The Company has adopted Indian Accounting Standards ("Ind AS") from April 1, 2017 and accordingly, these financial results have been prepared in accordance with the recognition and measurement principles laid down in Ind AS 34 "Interim Financial Reporting" prescribed under section 133 of the Companies Act, 2013 read with the relevant rules issued thereunder and the other accounting principles generally accepted in India.
4. Consequent to the introduction of goods and services Tax (GST) with effect from 1st July 2017, Central Excise, Value Added Tax (VAT) etc. have been replaced by GST. In accordance with Ind AS 18 on revenue and Schedule III of the Companies Act, 2013, these are not included in Gross Revenue from sale of products and services for applicable periods and hence not be comparable with the previous periods.

By the order of Board of Directors
For Arcotech Limited
Sd/-
RN Pattanayak
Whole Time Director
Din: 01189370

Place: New Delhi
Date: 29.05.2018

SNS PROPERTIES AND LEASING LIMITED
REGD. OFFICE: D2-11, BUDH VIHAR, PHASE-1, NEW DELHI-110086
(CIN : L65922DL1985PLC020853) E-mail id: sns.prop.ltd@gmail.com, website: www.snsind.com, Phone: 09317778262

Audited Financial Results for the Quarter and Financial Year ended 31.03.2018
(Rs. In Lacs)

Particulars	Quarter ended 31.03.2018	Quarter ended 31.12.2017	Quarter ended 31.03.2017	Year ended 31.03.2017	Year ended 31.03.2018
Total income from operations (net)	3.3	0	0.5	3.5	3.3
Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	2.57	(1.22)	(0.17)	0.06	(0.28)
Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary items)	2.57	(1.22)	(0.17)	0.06	(0.28)
Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	2.57	(1.22)	(0.17)	0.06	(0.28)
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	2.57	(1.22)	(0.17)	0.06	(0.28)
Equity Share Capital	99.42	99.42	99.42	99.42	99.42
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	(72.92)	(75.53)
Earnings Per share (before/after extra ordinary items) (of Rs. 10/- each)					
Basic & Diluted	0.26	(0.12)	(0.02)	0.01	(0.03)

Notes:
The above is an extract of the detailed format of Financial Results for the quarter and twelve months ended 31st March 2018, filed with the Stock Exchange under Regulation 33 of the Securities and Exchange Board of India (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter and twelve months ended 31st March 2018 are available on Company's website : www.snsind.com and also on the MSEI website : mse.i.in.

For SNS Properties & Leasing Ltd.
Sd/-
(Nand Kishor)
Director
DIN : 03400345

Place: New Delhi
Dated: 30.05.2018

CONSOLIDATED FINVEST & HOLDINGS LIMITED
Regd Off: 19th K.M., Hapur-Bulandshahr Road, P.O. Gulaothi, Distt Bulandshahr (U.P.)
Head Office : Plot No. 12, Sector B-1, Local Shopping Complex, Vasant Kunj, New Delhi- 110070
Tel. No.: 011-26139256, Fax: 011-26125739. CIN: L33200UP1993PLC015474
E-mail : cs_cfh@jindalgroup.com Website: www.consoinvest.com

EXTRACT OF STAND ALONE & CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2018
(Rs. in lacs except share data)

Sl. No.	PARTICULARS	Standalone		Consolidated	
		Quarter ended 31-03-18 Audited	31-03-17 Audited	Year ended 31-03-18 Audited	Year ended 31-03-17 Audited
1	Total Income from Operations (net)	125	177	499	643
2	Net Profit/(Loss) For the Period (Before Tax, Exceptional and/or Extra ordinary Items)	110	(301)	434.00	(111)
3	Net Profit/(Loss) For the Period before Tax (After Exceptional and/or Extra ordinary Items)	(1,041)	(301)	(707.00)	-
4	Net Profit/(Loss) For the Period after Tax (After Exceptional and/or Extra ordinary Items)	(1,101)	(493)	(879.00)	(293)
5	Equity Share Capital	3,233	3,233	3,233	3,233
6	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of Previous Year)	-	-	35,171	36,049
7	Earning Per Share (Rs. 10/- per share) For Continuing and Discounting Operations)				
	Basic:	(3.41)	(1.53)	(2.72)	(0.91)
	Diluted:	(3.41)	(1.53)	(2.72)	(0.91)

Note : The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites www.nseindia.com and on Company's website at www.consoinvest.com.

For Consolidated Finvest & Holdings Limited
Sd/-
Sanjeev Kumar Agarwal
Managing Director
DIN:01623575

Place : New Delhi
Date : 30-05-2018

SAKTHI SUGARS LIMITED
CIN : L15421TZ1961PLC000396
Regd. Office : Sakthi Nagar PO - 638315, Erode District, Tamil Nadu Ph : 0422 4322222, 2221551
Fax : 0422 4322488, 2220574 E - mail : shares@sakthisugars.com Website : www.sakthisugars.com

Extract of Standalone Audited Financial Results for the Quarter & Year ended 31st March 2018
(₹ in Lakhs)

Particulars	Quarter Ended		Year Ended	
	31.03.2018 (Audited)	31.03.2017 (Audited)	31.03.2018 (Audited)	31.03.2017 (Audited)
1. Total Income from operations	15581.85	28491.34	53020.06	93897.56
2. Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary Items)	-6489.98	-1136.62	-22971.05	-5858.79
3. Net Profit/(Loss) for the period before Tax (after Exceptional and / or Extraordinary Items)	-8739.31	-1136.62	-25220.38	4315.15
4. Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary Items)	-5623.04	-1204.06	-17710.26	3034.98
5. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax))	-5609.42	-1245.18	-17696.64	2865.97
6. Equity Share Capital	11884.90	11884.90	11884.90	11884.90

MVL Limited

Regd. Office: 1201 B, 12th Floor, Hemkunt Chamber, 89 Nehru Place, New Delhi - 110019

CIN No.: L45200DL2006PLC154848 Web : www.mvl.in

Extract of Standalone & Consolidated Audited Financial Results for the Quarter and Year Ended 31st March, 2018 (Rs. In Lacs)

Table with 5 columns: SN, Particulars, Quarter ended 31.03.2018 (Audited), Quarter ended 31.03.2017 (Audited), Year ended 31.03.2018 (Audited), Corresponding Year ended 31.03.2017 (Audited)

Note: a) The above is an extract of the detailed format of Financial Results for the Quarter and Year ended 31st March, 2018 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

b) Additional information on Standalone financial results is as follows: (Rs. In Lacs)

Table with 5 columns: S.No., Particulars, Quarter ended 31.03.2018 (Unaudited), Year ended 31.03.2018 (Unaudited), Corresponding year ended 31.03.2017 (Unaudited)

c) The above Audited Financial Results for the quarter and Year ended 31st March, 2018 have been reviewed by the Audit Committee and approved & taken on record by the Board of Directors at its meeting held on 29th May, 2018 and have undergone 'Audit Report' by the Statutory Auditors of the Company for the quarter and Year ended 31st March, 2018.

d) These standalone financial results have been prepared in accordance with the recognition and measurement principles of Indian Accounting Standards (Ind AS-34) - "Interim financial reporting" as notified under Section 133 of Companies Act, 2013 read with the Companies (Indian Accounting Standards) Rules, 2015 and Companies (Indian Accounting Standards) Rules, 2016.

e) In line with the provisions of Ind AS-108 - Operating Segments, the operation and on the basis of review of operations being done by the management of the company, the operation of the company falls under Real Estate business, which is considered to be the only reportable segment by the Management.

f) Previous year/period figures have been regrouped/rearranged wherever necessary to facilitate comparison.

For and on behalf of the Board of Directors MVL Limited

Prem Adip Rishi (Managing Director) DIN-00020611

Place : New Delhi Date : 29.05.2018

U. P. HOTELS LTD.

CIN: L55101DL1961PLC017307

Regd. Office: 1101, Surya Kiran, 19, Kasturba Gandhi Marg, New Delhi-110 001

Tel: 011-23722596-98, Fax: 011-23312990

Email: clarkssuryakiran@yahoo.co.in, Website: www.hotelclarks.com

EXTRACTS OF STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31st DECEMBER, 2017

(Rs. In Lakh except earning per share)

Table with 6 columns: Sl. No., PARTICULARS, Quarter ended 31.12.2017 (Unaudited), Quarter ended 30.09.2017 (Unaudited), Quarter ended 31.12.2016 (Unaudited), Quarter ended 31.12.2017 (Unaudited), Quarter ended 31.12.2016 (Unaudited)

NOTES:- 1 The above results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on 29th May, 2018. A limited review of the same has been carried out by the statutory auditors.

2 The above is an extract of the detailed format of Standalone financial results for the quarter and nine months ended 31st December, 2017 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015.

FOR U. P. HOTELS LIMITED Sd/- APURV KUMAR RUPAK GUPTA (Joint Managing Directors)

Place : New Delhi Date : 29.05.2018

एपिस इंडिया लिमिटेड

पंजीकृत कार्यालय: 18/32, इस्ट पटेल नगर, नई दिल्ली-110008, CIN: L51900DL1983PLC164048, टेली: 011-43206650, फैक्स: 011-25713631

ई-मेल: mail@apisindia.com, वेबसाइट: www.apisindia.com

31 मार्च, 2018 को समाप्त तिमाही तथा वर्ष के अंकेक्षित समेकित वित्तीय परिणामों का सार (रु. लाखों में)

Table with 5 columns: क्रम सं., विवरण, अंकेक्षित, अनेकेक्षित, अंकेक्षित

1. उपरोक्त विवरण सेबी (सूचीयन तथा अन्य उद्घाटन अधिनियम, 2015 के विनियमन 33 के अंतर्गत स्टैंड अलोन फॉर्म में दाखिल की गई स्टैंडअलोन एवं समेकित वित्तीय परिणामों का सार प्रारूप सेबी लिमिटेड की वेबसाइट (www.bseindia.com) एवं कम्पनी की वेबसाइट (www.apisindia.com) पर उपलब्ध है।

2. उपरोक्त समेकित वित्तीय परिणामों को ऑडिट कर्मियों द्वारा समीक्षा की गई तथा 30 मई, 2018 को आयोजित उनकी बैठक में निदेशक मंडल द्वारा अनुमोदित किया गया। उक्त चालू अवधि के वारिकरण के अनुरूप बनाने के लिये जहाँ भी जरूरी हुआ, पूर्व तिमाही तथा वर्ष के अंकेक्षित पुनर्गणना/पुनर्व्यवस्थित किया गया है।

3. कम्पनी के वारिकरण अंकेक्षकों ने सेबी (सूचीयन दायित्व तथा उद्घाटन अधिनियम, 2015 के विनियमन 33 के अनुसार 31 मार्च, 2018 को समाप्त तिमाही तथा वर्ष के उपरोक्त वित्तीय परिणामों को ऑडिट की है। एतद्वारा कम्पनी घोषणा तथा पुष्टि करती है कि कम्पनी के अंकेक्षित वित्तीय परिणामों पर ऑडिटर्स का रिपोर्ट गैर-संशोधित अभिमत के साथ है।

4. कम्पनी, उसके समूह में स्वामित्व की सहायक तथा एसोसिएट्स ("ग्रुप") के समेकित अंकेक्षित वित्तीय परिणामों को कम्पनी (इंड ए एस) नियमावली, 2015 के अंतर्गत अधिसूचित भारतीय लेखा मानक 110 (इंड ए एस) तथा कम्पनी अधिनियम, 2013 की धारा 113 के निर्दिष्ट सिद्धांतों एवं प्रक्रियाओं के अनुसार तैयार किया गया है।

5. कम्पनी ने 1 अप्रैल, 2017 से इंड ए एस अपनाई है (इंड ए एस में संक्रमण तिथि 1 अप्रैल, 2016 है) जैसा कि (इंड ए एस) नियमावली, 2015 में तथा कम्पनी अधिनियम, 2013 की धारा 133 के अनुपालन में अधिसूचित है। तदनुसार, प्रस्तुत अवधि के इन वित्तीय परिणामों को उसमें वर्णित पहचान तथा मापन के सिद्धांतों के अनुसार तैयार किया गया है तथा सेबी (सूचीयन दायित्व तथा उद्घाटन अधिनियम, 2015 के विनियमन 33 के अनुसार उद्घाटित होने के लिये वांछित जानकारी को उद्घाटित करता है।

6. इंड ए एस में संक्रमण की तिथि 1 अप्रैल, 2016 है। संक्रमण का प्रभाव, यदि कोई हो, का लेखा आंशिक आंशिकता में किया गया है तथा तुलनात्मक परिणामों को तदनुसार पुनर्व्यवस्था की गई है।

7. वर्ष के दौरान कम्पनी ने 2 अगस्त, 2017 को मै. अनंताद्वारा स्थापित इंडिया प्राइवेट लिमिटेड के नाम में एक समूह स्वामित्व की सहायक का निगम किया है। कम्पनी अधिनियम, 2013 की धारा 129 के अंतर्गत लेखाओं के कंसोलिडेशन के निर्माण को अपेक्षा के अनुसार यह कम्पनी को लेखाओं के कंसोलिडेशन के निर्माण का प्रथम वर्ष है।

8. पैर 23 के अंतर्गत वांछित इंड ए एस में संक्रमण की व्याख्या तथा इंड ए एस के प्रथम बार एडॉप्शन पर इंड ए एस 101 के पैर 24 के अंतर्गत यथा वांछित गैरकंसोलिडेशन की रिपोर्ट की गई है। चूंकि इंड ए एस को प्रथम बार अपना देने के कारण 31 मार्च, 2017 को समाप्त वर्ष के लिये लाभ तथा हानि के विवरणों के लिये समायाजन वांछित होता है।

क्रम सं. विवरण 31 मार्च, 2017 को समाप्त तिमाही 31 मार्च, 2017 को समाप्त वर्ष

Table with 5 columns: क्रम सं., विवरण, 31.3.2018, 31.12.2017, 31.3.2017, 31.3.2018, 31.3.2017

9. कंसोलिडेशन का यह प्रथम वर्ष है अतः 31 मार्च, 2017 को तथा 31 मार्च, 2017 को समाप्त तिमाही में आईजीएपीपी तथा एएस के बीच टिकसिलिएशन की माप नहीं की जा सकती है।

10. आगामी वारिक साधारण सभा में शेयर धारकों की स्वीकृति के अधीन निदेशक मंडल के बोर्ड ने 31 मार्च, 2018 को समाप्त वित्त वर्ष के लिये रु. 100/- प्रति शेयर शेयरों पर रु. 4 प्रति शेयर अर्थात् 4% के लाभांश की सिफारिश की है।

11. 31 मार्च, 2018 को समाप्त तिमाही तथा वर्ष का स्टैंडअलोन वित्तीय परिणाम कम्पनी की वेबसाइट www.apisindia.com पर उपलब्ध है। मुख्य स्टैंडअलोन वित्तीय जानकारी नीचे दी गई है।

Table with 5 columns: विवरण, 31.3.2018, 31.12.2017, 31.3.2017, 31.3.2018, 31.3.2017

स्थान: नई दिल्ली तिथि: 30 मई, 2018

APURV KUMAR RUPAK GUPTA (Joint Managing Directors) DIN: 00951321

12 जनसत्ता, 31 मई, 2018

BCL ENTERPRISES LIMITED

Regd. Office-510, 5th Floor, Arunachal Building, Barakhambha Road, New Delhi-110001

Email: bcjenterprisesltd@gmail.com; website:www.bcjenterpriseslimited.in

Contact No.011-23320370; CIN: L65100DL1985PLC021467

Extract of Statement of Audited Financial Results for the Quarter and Year ended 31st March, 2018

(Rs. In Lacs)

Table with 5 columns: Sr. No., Particulars, Quarter ended 31-03-2018 (Audited), Quarter ended 31-03-2017 (Audited), Year ended 31-03-2018 (Audited), Year ended 31-03-2017 (Audited)

For BCL Enterprises Limited Sd/ Mahendra Kumar Sharda (Managing Director)

Place: New Delhi Date: 30.05.2018

Note: The above is an extract of the detailed format of Quarterly and Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

NATIONAL GENERAL INDUSTRIES LIMITED

Regd. Off : 3rd Floor, Surya Plaza, K-185/1, Sarai Julena, New Friends Colony, New Delhi - 110025

Tel. No. : 011-26829517, 19 E-mail: cs@modisteel.net CIN: L74899DL1987PLC026617

Statement of Audited Financial Results for the Quarter and Year ended 31st March, 2018

(Rs. In Lakhs, Unless Otherwise Stated)

Table with 5 columns: Particulars, Quarter ended 31.03.2018 (Audited), Quarter ended 31.12.2017 (Un-Audited), Quarter ended 31.03.2017 (Audited), Year ended 31.03.2018 (Audited), Year ended 31.03.2017 (Audited)

NOTE: 1 The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For NATIONAL GENERAL INDUSTRIES LTD. Sd/- Ashok Kumar Modi Managing Director

Place : New Delhi Date : 30.05.2018

U. P. HOTELS LTD.

CIN: L55101DL1961PLC017307

Regd. Office: 1101, Surya Kiran, 19, Kasturba Gandhi Marg, New Delhi-110 001

Tel: 011-23722596-98, Fax: 011-23312990

Email: clarkssuryakiran@yahoo.co.in, Website: www.hotelclarks.com

EXTRACTS OF STATEMENT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31st MARCH, 2018

(Rs. In Lakh except earning per share)

Table with 6 columns: Sl. No., PARTICULARS, Quarter ended 31.03.2018 (Audited), Quarter ended 31.12.2017 (Unaudited), Quarter ended 31.03.2017 (Audited), Year ended 31.03.2018 (Audited), Year ended 31.03.2017 (Audited)

NOTES:- 1 The above results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on 29th May, 2018.

2 The above is an extract of the detailed format of Standalone financial results for the quarter and year ended 31st March, 2018 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015.

FOR U. P. HOTELS LIMITED Sd/- APURV KUMAR RUPAK GUPTA (Joint Managing Directors)

Place : New Delhi Date : 29.05.2018

DUROPACK LIMITED

Regd. Office: 3123, Sector-D, Pkt-III, Vasant Kunj, New Delhi -110070

Tel: 01126181611 Email: duropack@vsnl.com Website : www.duropackindia.com

Audited financial results for the Quarter and year ended 31st March, 2018

(Rs.in lakhs)

Table with 5 columns: Sl No., Particulars, For Quarter ended March 31,2018 (Audited), For Quarter ended December 31,2017 (Unaudited), For Year ended March 31,2018 (Audited), For Year ended March 31,2017 (Audited)

Notes: 1 The above is the extract of the detailed format of Annual audited Standalone Financial results for the quarter and year ended March 31,2018 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing obligations and Disclosures Requirements) Regulations 2015 read with SEBI Circular No.CIR/CFD/FAC/62/2016 dated July 5, 2016.

2 The above results were prepared in accordance with Indian Accounting Standards ("Ind AS") notified under section 133 of the Companies Act,2013 read together with the Companies (Indian Accounting Standards) Rules 2015.

3 The above results were reviewed by the audit Committee and subsequently approved by the Board of Directors of the company at their respective meeting held on May 30, 2018. The Statutory Auditors of the company have carried out a Audit of the aforesaid results.

4 Previous quarter figures have been rearranged and/or regrouped , wherever necessary, to make them comparable with those of Current quarter/period

5 Figures for the quarter ended March 31, 2018, are balancing figure between annual audited figures for the year ended March 31, 2018 and nine months limited review figures upto 31st December 2017..

For Duro Pack Limited Sd/ Vivek Jain Managing Director

PLACE : NEW DELHI DATE : 30TH MAY, 2018

अदित इन्फ्रापावर एण्ड मल्टीट्रेडिंग प्राइवेट लिमिटेड

(पूर्व में: अदित इन्फ्रापावर प्राइवेट लिमिटेड लिमिटेड)

ए-45/27, डीएलएफ सिटी फेज-1, गुडगांव, हरियाणा-122002

CIN: U74110HR2009PTC038816, फोन: 7506871167, ईमेल आईडी: aditinfra@aditinfra.com

प्रपत्र सं. आईएसी-26 (कम्पनी (निगम) नियमावली, 2014 के नियम 30 के अनुपालन में) एक राज्य से दूसरे में कम्पनी के पंजीकृत कार्यालय के परिवर्तन के लिये समाचार पत्र में प्रकाशन होने के लिये विज्ञापन

केंद्र सरकार, उत्तरी क्षेत्र के सचिव कम्पनी अधिनियम, 2013 की धारा 13 के अंतर्गत (निगम) नियमावली, 2014 के नियम 30 के उप नियम (5) के मामले में

अदित इन्फ्रा पावर एण्ड मल्टीट्रेडिंग प्राइवेट लिमिटेड बिरका पंजीकृत कार्यालय ए-45/27, डीएलएफ सिटी फेज-1, गुडगांव, हरियाणा-122002 में है, आवेदक के मामले में।

एतद्वारा आम जनता को सूचित किया जाता है कि "हरियाणा राज्य" में "सूचीय राजधानी क्षेत्र दिल्ली" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कम्पनी को सचिव बनाने के लिए 10 मई, 2018 को आयोजित असाधारण आमसभा में परित विशेष प्रस्ताव के अनुसार कम्पनी के मेमोरेण्डम ऑफ एसोसिएशन के परिवर्तन को पुरि के लिए कम्पनी अधिनियम, 2013 की धारा 13 के अंतर्गत एक संशोधित प्रस्ताव के पास आवेदन करने का प्रस्ताव करती है।

कम्पनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, तो निदेशक बिरका प्रपत्र दृष्टिगत कर समझें-21 वेबसाइट (www.mca.gov.in) पर अथवा निम्न पते पर उसके पंजीकृत कार्यालय में आवेदक कम्पनी को उत्तरी क्षेत्र के सचिव के साथ इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति कम्पनी रजिस्ट्रार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, बी-2 थिंग, 2वां तल, पार्कवाय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में जमा करें या जमा कक्षाएं या पंजीकृत डाक से भेजें।

ए-45/27, डीएलएफ सिटी फेज-1, गुडगांव, हरियाणा-122002

आवेदक के लिए तथा उसकी ओर से अदित इन्फ्रापावर एण्ड मल्टीट्रेडिंग प्राइवेट लिमिटेड

निर्देशक धृति स्थान: नई दिल्ली

DIN: 02797190

J&K Bank

देश जम्मू एंड कश्मीर बैंक लिमिटेड के प्राधिकृत अधिकारी ने, मै. फौजान कास्फेरेड को ब्रण खाता के लेखा कार्यलय (सलर), गुडगांव सं. 132-134, सेक्टर-44 गुडगांव (हरियाणा) भारत, दूरभाष: 91(नयायल)124-4715800 फैक्स: 91(नयायल)124-4715800

ई-मेल: japmd.d@jkbmail.com वेबसाइट: www.jkbank.net

श्री राजेश बबर पुत्र स्वर्गीय एम.सी. बबर (स्वामी) नै. फौजान कास्फेरेड

श्रीमती सुदेश बबर पत्नी स्वर्गीय एम.सी. बबर श्रीमती संगीता बबर पत्नी श्री राजेश बबर सभी निवासीगण : एएस/1237, प्रथम तल, राजगढ़ कॉलोनी, गांधी नगर, नई दिल्ली-110031

विषय : 15 दिनों की सांख्यिक सूचना जबकि जम्मू एंड कश्मीर बैंक लिमिटेड के प्राधिकृत अधिकारी ने, मै. फौजान कास्फेरेड को ब्रण खाता के अचर्जित, व्यवसाय इकाई : भोगाल से संबंधित, ऊपर वर्णित सूचना प्राप्तकर्ताओं को संपूर्णरूपि अधिनियम की धारा 13(2) के अंतर्गत एक मांग सूचना दिनांकित 12.11.2012 निर्मित की थी, जिसमें सूचना की तिथि से सात दिनों की एक अवधि के अंदर सूचना में वर्णितानुसार राशि का प्रतिभुगतान करने की मांग की गई थी।

चूंकि उधारकर्ता अनुबंधित अवधि के अंदर निर्धारित बकाया राशि का प्रतिभुगतान करने में विफल हो चुके हैं अतः प्राधिकृत अधिकारी द्वारा संपूर्णरूपि अधिनियम की धारा 13(4) के अंतर्गत 20.04.2017 को प्रतिकूल परिसमाप्ति अवधि आयादी गयी सं. 1, राजगढ़ कॉलोनी, ग्राम घांठोली, शाहदवा, दिल्ली में स्थित खसरा सं. 128 में से निर्मित सम्पत्ति सं. 331-बी/128 (पुनर्नी) तथा नवीन सं. एएस/1237 का संपूर्ण प्रथम तल मापन 82 वर्ग गज, का कब्जा ग्रहण कर लिया गया था।

बैंक के प्राधिकृत अधिकारी द्वारा रु. 30.70 लाख (रुपए तीस लाख सत्तर हजार मात्र) के बाद रु. 24.50 लाख (रुपए चौबीस लाख पचास हजार मात्र) का अन्य आरक्षित मूल्य निर्धारित किए जाने के उपरान्त यह इष्टमं ऊपर विवरणित अवल सम्पत्ति को क्रमशः 23.06.2017 तथा 13.02.2018 को ई-नीलामी के माध्यम से विक्रय हेतु रखा गया था। हालांकि यदि कोई बली तथा नहीं होती है तो विक्रय कार्रवाई नहीं की जाएगी।

जबकि अयोध्यासंरक्षित प्रतिष्ठित सेक्टर के प्राधिकृत अधिकारी के रूप में उपरोक्त संदर्भित सम्पत्ति (प्रतिष्ठित परिसमाप्ति) को रु. 24.50 लाख के आरक्षित मूल्य हेतु निजी सौदे के माध्यम से प्रतिष्ठित हित (प्रवर्तन) नियमावली के नियम 8(6) (डी) के साथ पठित संपूर्णरूपि अधिनियम की धारा 13(4) के अंतर्गत प्रस्तुत शर्तियों के प्रयोगानुसार बचने का विचार कर रहे हैं।

अब प्रतिष्ठित हित (प्रवर्तन) नियमावली, 2002 के नियम 9(1) के नियमों के अंतर्गत आपको एतद्वारा वर्तमान संचार के माध्यम से अधिसूचित किया जाता है कि आप इस सूचना के लिये 15 दिनों की एक अवधि के अंदर सम्पत्ति की 24.50 लाख (रुपए चौबीस लाख पचास हजार मात्र) आरक्षित मूल्य की एक कूल रकम का भुगतान करें तथा सम्पत्ति का मोचन करें अथवा एक ऐसे क्रेता को जायजत्व करें जो कि आरक्षित मूल्य से अधिक मूल्य का भुगतान कर सके। ऐसा करने में विफल होने पर अयोध्यासंरक्षित निजी सौदे के माध्यम से प्रस्तावित विक्रय के साथ आगे की कार्रवाई करेंगे। यह विधि के अनुरूप शेष बकाया राशि, यदि कोई हो, की वसूली करने के लिए बैंक के अधिकारों के पूर्वाग्रह के बिना होगा।

(मोहम्मद मकसूद वानी) प्राधिकृत अधिकारी (जम्मू एंड कश्मीर बैंक)

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HI-POINT INVESTMENT AND FINANCE PRIVATE LIMITED

RELEVANT PARTICULARS

Table with 2 columns: Sl. No., Particulars, Details

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process against "Hi-Point Investment And Finance Private Limited" on 29th May, 2018.

The creditors of Hi-Point Investment And Finance Private Limited are hereby called upon to submit a proof of their claims on or before 12th June, 2018 to the interim resolution professional at the address mentioned against item 10.

"The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means." Submission of false or misleading proofs of claim shall attract penalties.

VIKRAM KUMAR Interim Resolution Professional of Hi-Point Investment And Finance Private Limited

Date : 30th May, 2018 Registration No.: IBBI/PA-001/IP-P00082/2017-2018/10178

U. P. HOTELS LTD.

CIN: L55101DL1961PLC017307

Regd. Office: 1101, Surya Kiran, 19, Kasturba Gandhi Marg, New Delhi-110 001

Tel: 011-23722596-98, Fax: 011-23312990

Email: clarkssuryakiran@yahoo.co.in, Website: www.hotelclarks.com

EXTRACTS OF STATEMENT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31st MARCH, 2018

(Rs. In Lakh except earning per share)

Table with 6 columns: Sl. No., PARTICULARS, Quarter ended 31.03.2018 (Audited), Quarter ended 31.12.2017 (Unaudited), Quarter ended 31.03.2017 (Audited), Year ended 31.03.2018 (Audited), Year ended 31.03.2017 (Audited)

NOTES:- 1 The above results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on 29th May, 2018.

2 The above is an extract of the detailed format of Standalone financial results for the quarter and year ended 31st March, 2018 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015.

FOR U. P. HOTELS LIMITED Sd/- APURV KUMAR RUPAK GUPTA (Joint Managing Directors)

Place : New Delhi Date : 29.05.2018